

CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH  
NEW DELHI.

REGN. NO. OA 948/86

Dated: 5.1.1987

Shri Rajendra Kumar ----- Applicant

Vs.

University Grants Commission --- Respondents.  
& Another

Coram: Hon'ble Mr. Justice K. Madhava Reddy, Chairman  
Hon'ble Mr. Kaushal Kumar, Member.

For the applicant ----- Shri Siddharth Mridul, Advocate

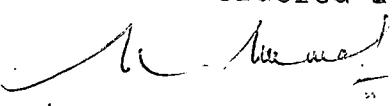
For the Respondents ----- None.

In this application filed under Section 19 of the Administrative Tribunals Act, 1985(for short, the Act), the applicant calls in question the order dated 19.9.1986 made by the Secretary, University Grants Commission, terminating his services forthwith under sub-rule(1) of Rule 5 of the Central Civil Services(Temporary Services) Rules, 1965 and giving him one month's pay in lieu of notice.

This Tribunal has held in T-638/86( Shri Om Parkash Puri v. University Grants Commission) vide its order dated 19.9.86 that the employees of the University Grants Commission are not the employees of the Central Government or the employees holding posts under the Union and as such their grievances relating to 'service matters' are not entertainable by the Central Administrative Tribunal under Section 14(1) of the Act.

This application is, therefore, returned to the applicant for presentation before the appropriate forum.

Ordered accordingly.

  
( KAUSHAL KUMAR)  
MEMBER  
5.1.1987

  
( K. MADHAVA REDDY)  
CHAIRMAN  
5.1.1987